

Order dated 25-11-2002

This application has been filed by the South

Eastern Railway Promotee Officers' Association praying that
be

the Tribunal may/pleased to quash the report of the J.P.

Prakash Tandon Committee (Chapter-II relating to equivalence between
promotee officers and directly recruited officers) appointed
pursuant to the Railway Board's order dated 5th April, 1994,
to direct ^{the} Respondents to constitute a Task Force in terms
of the recommendations made by the Prakash Tandon Committee
to remove difference between the promotee officers and
directly recruited officers.

With the passage of time much water has flown down
the Ganges. We find from the records that Prakash Tandon
Committee was set up to make a detailed study of the
Organisation and structure of the Railway and to make
recommendations to bring about necessary changes in the
management ethos so that the Rail Transport becomes a way
of business. On receipt of the recommendation of the Prakash
Tandon Committee the Respondents appointed J.P.Gupta
Committee to go into the various issues on which the Prakash
Tandon Committee made recommendations and to work out detailed
methodologies for bringing out the recommended changes. All
this happened between the years 1993 and 1994 and by the
time, Respondent No.1 received the report of the Gupta-Narayan
Committee, the Central Government had constituted the 5th
Pay Commission for its employees including those in the
Railways. Respondent No.1, thereafter, referred the Gupta-Narayan
Committee report to the Pay Commission for their consideration.

The said 5th Pay Commission submitted his recommendations to the Government in the year 1997 and the Government

and implemented its recommendations in consultation with the
National Joint Consultative Machinery of Staff in October, 1997.

In the circumstances, the relief sought by the Applicants' Association having been gone into depth by an eminent expert body like the 5th Pay Commission, there remains nothing uncovered in the matter and therefore, nothing survives in respect of this application to be adjudicated by us.

With the above observation, we dispose of this

0.A. as infructuous. No costs.

MEMBER (JUDT ET AL.)

~~VICE-CHAIRMAN~~

rekomendacijas (tās, kas ir ietekmējusīs vairākām dzīvotajām sāpēm)

Copies of order and warrant will be served on the 2nd defendant
at 25.11.42 handed over to counsel
for both sides.

REVIEW OF THE LITERATURE ON THE INFLUENCE OF THE ENVIRONMENT ON THE GROWTH AND DEVELOPMENT OF THE COTTON PLANT